

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.588/03

Friday this the 18th day of July, 2003

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

K.S.Srinivasan
S/o.K.V.Sunaram,
Assistant General Manager (Rtd.)
Office of the General Manager,
Telecom, Thiruvananthapuram.

Applicant

(By advocate Mr.Sasidharan Chempazhanthiyil)

Versus

1. Accounts Officer,
Telecom Accounts, Office of the
General Manager, Telcom,
Thiruvananthapuram.
2. General Manager,
Thiruvananthapuram SSA Unit,
Thiruvananthapuram.
3. Chief General Manager,
Telcom, BSNL, Kerala Circle,
Thiruvananthapuram.
4. Director General,
Telecom Department, New Delhi.
5. Union of India, represented by its
Secretary, Ministry of Communications,
New Delhi.

Respondents

(By advocate Mr.S.K.Balachandran,ACGSC)

The application having been heard on 18th July, 2003 the
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who retired from service as
Assistant General Manager, Telecom TES Group B, Trivandrum is
that his request for revision of gratuity in terms of the
judgement of the full Bench of the Central Administrative
Tribunal sitting in Bombay in S.H.Baburao Shankar & Ors Vs.
Union of India & Ors. the same has not been considered and
disposed of so far. He initially made representation to the 1st
respondent on 12.12.02 which was forwarded to 1st respondent from

the office of the 2nd respondent. Finding no response he submitted a reminder (A-6) dated 21.2.03 to the Accounts Officer, Telecom Accounts, Thiruvananthapuram. As there was no reply still the applicant addressed the Chief General Manager, Telecom, BSNL, Kerala Circle, Thiruvananthapuram (A-7) on 20.3.03. As the applicant has not been favoured with a reply, he has filed this application for a declaration that he is entitled to benefit of Annexure A-2 having regard to the findings in Annexure A-3 and direct the respondents 1 and 2 to take action accordingly or directing the 1st respondent to consider Annexure A-4 representation as forwarded to him by Annexure A-5 and pass appropriate orders on it in the light of Annexure A-3, to direct the 3rd respondent to consider and pass orders on Annexure A-7 in the light of Annexure A-3.

When the matter came up for hearing on admission the learned counsel on either side agree that the application may be disposed of directing the respondent to consider A-7 representation and pass appropriate orders. In the light of the above submission the original application is disposed of directing the 3rd respondent to dispose of A-7 representation in the light of the rulings and instructions on the subject and to give a speaking order to the applicant within two months from the date of receipt of a copy of this order. No costs.

(Dated the 18th day of July, 2003)



A.V. HARIDASAN
VICE CHAIRMAN

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